7682

प्रपत्न 'क' (नियम 3 (1) देखें)

सूचना प्राप्त करने के लिए आवेदन प्रपत्र

आई.डी.सं. (कार्यालय प्रयोग के लिए)

सेवा में,

लोक सूचना पदाधिकारी विषार शार्म पिटान भीवा आहाकार (विभाग / कार्यालय)

(1) भ्रतीक विषय भे च्यानीय त्रि. ए का वर्तमान की भागरेश विस्ता है हवं नामरेश भागत का भागरें क्या है।

(2) P.L.V) की Househow किसने हिनों का मानदेश हैने का

(3) चिं वि भे मां ग्राजा तर पूजी Block , तर की बींट . CDC & IIB , LLC , CDC में defute किया जाता है भी उपका जानरेश का भगतान का जाएरेड क्या से 1

प्रपत्र 'घ' (नियम 4(1) देखें) आवेदक को सूचना उपलब्ध कराना

प्रेषक:-

लोक सूचना पदाधिकारी, बिहार राज्य विधिक सेवा प्राधिकार, बुद्ध मार्ग, पटना-1

संख्या - 217/bslsa/RTI-40-03/18/ ७ % पटना, दिनांक ..! १०५/१। १

महाशय,

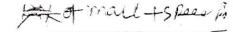
यह आपके आवेदन दिनांक 22.03.2018 (आई0डी0सं0 42 जी0डी0सं0 2501 दिनांक 26.03.2018) के द्वारा सूचना की मांग के लिए अनुरोध के प्रसंग में है।

| 1. | मानदेय कितना है एवं मानदेय भुगतान का मापदंड क्या है ? | |
|----|--|---|
| | का प्रावधान है ? | उत्तरः- PLVs को अधिकतम दिनों का मानदेय देने के संबंध में कोई प्रावधान नहीं है। |
| 3. | जिला विधिक सेवा प्राधिकार द्वारा PLVs को PLVs, Block, P.S, Front Office, CWC & JJB, LLC, CSC में depute किया जाता है तो उसका मानदेय का भुगतान का मापदंड क्या है ? | उत्तरः- छायाप्रति संलग्न (पृष्ठ 1-4) । |

आप उपर्युक्त निर्णय से क्षुब्ध/असंतुष्ट हैं, तो निर्णय प्राप्ति की तिथि से 30 दिनों के अन्दर अपीलीय प्राधिकार के समक्ष अपील दायर कर सकते हैं ।

अपीलीय प्राधिकार सदस्य सचिव बिहार राज्य विधिक सेवा प्राधिकार, पटना ।

विश्वासभाजन (आर० एन० एस० पाण्डेय) लोक सूचना पदाधिकारी









बिहार राज्य विधिक सेवा प्राधिकार

BIHAR STATE LEGAL SERVICES AUTHORITY

बुद्ध मार्ग, पटना / BUDH MARG, PATNA - 800 001

Email address-bolsa_87@vinosilg 其代明节(2-5NE: 3612-2230943 (O) 第年刊/FAX:3612-2231390

Patronvin-Chief Executive Chairman

Hon'ble the Chief Justice Patna High Court Hon'ble Mr. Justice V. N. Sinha Judge, Patna High Court

ओम प्रकाश Om Prakash Member Secretary 27.3.2015 050

To,

All the District Judge-cum-Chairman,
District Legal Services Authorities of the State of Bihar

Sub:- Honorarium to be paid to PLVs.

Sir.

Several grievance petitions as well as phone calls have been regularly received in the office of State Authority that PLVs have not been paid their due honorarium inspite of the fact that they have done their work as PLV with devotion and their work has been ment oned in the Register supplied by DLSA. Some of the Secretaries of DLSA have made queries as to what will be the method for evaluating the work of PLVs for payment of Honorarium. The matter was placed before Hon'ble Executive Chairman, BSLSA and His Lordship has been pleased to issue guidelines in this respect which is attached herewith.

Thanking you

Encl:- As above.

Yours faithfully

(Om Prakash)

Member Secretary

BSLSA

- i) Mere empanelment of any person as PLV does not entitle him for Honorarium nor the Authority is obliged to give him work after empanelment.
- services scheme. The Scheme is based on the principle that a person (PLV) of any area (community) may be familiar and acquainted with the legal needs, litigation and problems of the persons of that area and he will be in better position to provide immediate legal services to such persons or to bring him to front office of DLSA for legal aid. Thus, a person empanelled as PLV has to keep watch about legal needs of the persons of his area and will either provide legal services to him or bring him to front office for legal opinion, legal aid etc. He will enter such work in the register provided by DLSA to him along with signature of the beneficiary.
- iii) Each PLV has to be paid Rupees 250/- for full day work (at least 6 hours).
- iv) A PLV is not entitled to give legal opinion to any person unless he is properly trained.
- While evaluating the work of PLV, it should be seen as to how much time would have been consumed for doing such works and then the hours consumed in different works should be converted into days work (6 hour work shall be treated as one day work) and accordingly payment of Honorarium should be made. For example, if the PLV has written some application of beneficiary or he has filled up form for old age pension, widow pension etc. of any beneficiary, it is obvious that writing each of such applications or filling form may have taken 30 to 45 minutes and in this way writing atleast 8 to 12 application or filling form may be treated as one day (6 hours) work.
- Where due to efforts of any PLVs, any pending case of Civil Court has been compromised, it should be treated as one full day work. Likewise, where the PLV has brought any beneficiary to front office for legal aid or victim compensation and such legal aid or compensation has been provided, it should be treated as one full day work. Where the PLV has been deputed for legal awareness programme/programmes, or in Lok Adalat he should be paid Rupees 250/- for each days programme/ programmes or Lok Adalat.
- vii) Similarly, the other works done by PLVs should be evaluated in terms of hours which will be converted as days work and the honorarium should be paid accordingly. However a PLV shall not be paid honorarium for more than total days of any month.
- viii) So far as deputation of any PLV to watch that missing of any child must be registered as F.I.R. at Police Station, there appears to be misconception in this respect. The PLV has not been deputed to report as to whether any kidnapping case of minor has been registered at a Police Station. The Police Stations are regularly sending such report about number of registered cases of kidnapping to its headquarter and the copy of F.I.Rs are also received in the office of cognizance taking Magistrates and thus if any PLV thinks that his deputation is only to make an enquiry about registered cases at Police Station, he is mistaken and no payment should be made for such type of work.
- Panchayats area) and it is expected that he will come to know about missing of any child of his area immediately as he is resident of the same area. Thus, whenever, a PLV deputed to watch that missing of any child must be registered as F.I.R, comes to know about missing of any child, in his area, he

shall contact the parent / guardian of the child and shall assist them to love F.I.R. at Police Station and if the Police show any neglect or reluctance in lodging F.I.R., the PLV should report the matter to concerned DLSA. If any F.I.R. of kidnapping of Child is registered at Police Station due to assistance of PLV or if PLV reports about reluctance/ refusal of Police to register any case of missing of child, it should be treated as one day work and Honorarium should be paid.

- Where a PLV has been sent to any place beyond the area for which he has been deputed as PLV in connection with any enquiry, training etc, he should be paid travelling expenses by bus or any other similar communication immediately. It shall be in addition to his due honorarium for the work.
- Where a PLV visits front office with any beneficiary in connection with legal opinions legal aid or victims compensation etc. he shall be paid actual travelling expenses by bus, train or other similar communication including such fare of beneficiary.
- xii) Where PLV visits Front Office in connection which any meeting or to deposit his register of work or to do any work in connection with his duty, he shall be paid actual travelling expenses by bus, train or similar communication.
- work shop, he shall be paid full day honorarium.
- xiv) For any other work not specified above, the payment shall be made as per direction of Chairman, DLSA.
- xv) ... Quality and quantity of work of PLV may entitle him to be selected and awarded as best PLV of State, region or country and hence record of the work must be maintained.

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